| Name of the Corporate Debtor:M/s Desai Agrifoods Private Limited; Date of Commencement of CIRP: 27.04.2026; List of Creditors as on: 04.08.2026 | | | | | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| Annexure-4 | | | | | | | | | | | | | | |
| Unsecured Financial Creditors (other than financial creditors belonging to a class of creditors) | | | | | | | | | | | | | | |
| **Sr. No.** | **Name of Creditor** | **Nature of Claim** | **Details of Claim received** | | | **Whether related party?** | **% Voting Share in CoC** | **Amount of Claim under Verification (Rs.)** | **Amount of Contingent Claim (Rs.)** | **Details of Security Interest** | **Details of guarantee, if any, held in relation to claim** | **Amount of claim Inadmissible** | **Reason for Claim not admitted** | **Remarks, if any** |
| | | | **Date of Receipt** | **Amount Claimed** | **Amount of claim admitted (Rs.)** | | | | | | | | | |
| 1 | Team India Managers Limited | Unsecured Financial Creditor | 05.05.2026 | 1,31,84,703 | 1,31,84,703 | - | 100.00 | - | - | - | - | - | - | **Admitted** |
| **TOTAL** | | | | **1,31,84,703** | **1,31,84,703** | | **100.00** | **-** | **-** | | **-** | **-** | | |

**Notes:**

**1. All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.**

**2. As per Regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.**
**The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision**

**3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.**